

THE PERSONAL DATA PROTECTION BILL, 2019

The Bill aims to provide for protection of the privacy of individuals relating to their personal data, specify the flow and usage of personal data, create a relationship of trust between persons and entities processing the personal data, protect the rights of individuals whose personal data are processed, to create a framework for organisational and technical measures in processing of data, laying down norms for social media intermediary, cross-border transfer, accountability of entities processing personal data, remedies for unauthorised and harmful processing, and to establish a Data Protection Authority of India for the said purposes and for matters connected there with or incidental thereto. The right to privacy is a fundamental right and it is necessary to protect personal data as an essential facet of informational privacy; moreover, the growth of the digital economy has expanded the use of data as a critical means of communication between persons.

The Joint Committee has been constituted to examine 'The Personal Data Protection Bill, 2019' which was introduced in Lok Sabha on 11th December, 2019. The Committee is supposed to make a report to the Parliament in due course of time.